

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
(CIRCUIT AT PORT BLAIR)**

No. O.A. 351/494/2017

Date of order: 03.06.2019

**Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. N. Neihsial, Administrative Member**

Sunitha Raj, aged about 43 years, wife of Shri Dharam Raj, residing at Rangachang, Bedonabad, Port Blair – 744105 and working to the post of Staff Nurse in the G.B Pant Hospital at Port Blair under Health Department, Andaman & Nicobar Administration.

.. Applicant

-Versus-

1. Union of India, service through the Secretary, Ministry of Health & Family Welfare, Government of India, 'A' Wing, Nirman Bhawan, New Delhi – 110011.
2. The Chief Secretary, Andaman and Nicobar Administration, Port Blair – 744101.
3. The Principal Secretary (Health), Andaman and Nicobar Administration, Port Blair – 744101.
4. The Director of Health Services, Andaman and Nicobar Islands, Andaman and Nicobar Administration, Port Blair – 744101.
5. The Assistant Director (Administration), office of Directorate of Health Services, Andaman and Nicobar Administration, Port Blair – 744101.
6. The Chief Medical Officer (i/c) Community Health Centre, Rangat Middle Andaman under the Directorate of Health Services, Andaman and Nicobar Administration, Port Blair – 744108.
7. The Medical Officer (i/c) Primary Health Centre Kadamtala, Middle Andaman under the Directorate of Health Services, Andaman and Nicobar Administration, Port Blair – 744107.

.. Respondents

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : Md. Tabraiz (proxy counsel)

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Member (J):

Ld. Counsel for the applicant is present. Ld. Proxy counsel appears on behalf of the respondents.

2. It appears from the order dated 19.04.2018, passed by the Assistant Director (Admn), that Child Care Leave (CCL) has been granted to the applicant for 122 days and she has reported for duty on 01.05.2017 and the leave period is to count for increment under FR 26(b)(ii).
3. Ld. Counsel for the respondents submits that the grievance of the applicant has been redressed suitably by the authority.
4. Ld. Counsel for the applicant agrees that the matter can be disposed of without any further orders. However, liberty be granted to the applicant to come up with a fresh O.A if she is further aggrieved.
5. Accordingly, the O.A is disposed of with the aforesaid liberty. No costs.

(N. Neihsia)
Administrative Member

(Bidisha Banerjee)
Judicial Member

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